

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 36(ND)17**  
**CA. NO.**

**CORAM:**

**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2017**

**NAME OF THE COMPANY:** Mr. Rahul Kumar Bahti V/s. M/s. Fall Arrest Systems & Technologies Pvt. Ltd. & Ors.

**SECTION OF THE COMPANIES ACT: 241/242**

<u>S.NO</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.)	Ashutosh Gupta	- Adv. for	Petitioner.	Ashutosh
2.)	MANISH SINGHAL	Adv. for Respondent nos. 2, 3 & 4		Manish
3.	Rishi Sood	Adv. for Petitioner		Rishi

P.T.O.


**ORDER**

Mr. Manish Singhal has put in appearance of Respondent No.2, 3 & 4. No reply has been filed on behalf of Respondent No.3 & 4 despite opportunity given. Though the ld. counsel presses for interim relief, the respondents submit that there is no default in statutory compliances, or in payments of taxes and disbursement of salaries. In support he has filed a Bank statement to corroborate the remittances. Both the parties are directed to file detailed affidavits in respect of these allegations.

2. Expenses for the current month as well as till the next date of hearing shall be given in advance to the ld. counsel for the Respondents. The respondent company is directed to take steps on time.

3. To come up for final arguments on 24.04.2017.

  
[ S.K. MOHAPATRA ]  
MEMER [T]

  
[ INA MALHOTRA ]  
MEMBER [JUDICIAL]